

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of hearing : 23.10.2018**

**Petition No. 187/MP/2018**

Petitioner : ReNew Wind Energy Private Limited

Respondents : NTPC and Others

Subject : Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017.

**Petition No. 192/MP/2018**

Petitioner : Phelan Energy India RJ Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Subject : Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017.

**Petition No. 193/MP/2018**

Petitioner : ReNew Wind Energy Private Limited

Respondents : NTPC Limited and Others

Subject : Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Parties Present : Shri Sujit Ghosh, Advocate, RWEPL, PEIPL  
Shri Raarah Gurjar, Advocate, RWEPL, PEIPL  
Shri Rishab Prasad, Advocate, RWEPL, PEIPL  
Ms. Ranjitha Ramachandran, Advocate, NTPC, SECIL  
Ms. Poorva Saigal, Advocate, NTPC, SECIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioners and learned counsel for the Respondents advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioners and the Respondents, the Commission directed the Petitioners and the Respondents to submit their written submissions, on or before, 3.11.2018, with copy to each other.
3. Subject to this, the Commission reserved the order in the Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**